

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 202
(IB)-570/ND/2023
IA-576/2024, Invt. Pett. 88/2023

IN THE MATTER OF:

Ask Trusteeship Services Pvt. Ltd. & Ors. ... Applicant/Petitioner

Versus

ATS Heights Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 21.02.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Sr. Adv. Arun Kathpalia, Adv. Arunav Guha Roy,
Adv. Anushree Poddar, Adv. Divya Joshi, Adv.
Diksha Gupta, Adv. Aditya Dhupar
For the Intervener : Adv. Sandeep, Adv. Abdullah Tanveer, Adv.
Vaishnavi Gupta

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Invt. Petition-88/2023: Mr. Devyansh Rai, Ld. Counsel appearing for the CD submitted that the additional documents filed on 14.02.2024 are not made available to him. His plea is rebutted by Mr. Arun Kathpalia, Ld. Sr. Counsel appearing for the FC. Nevertheless, in the interest of justice, the Petitioner is directed to make another set of the additional documents filed on 14.02.2024 available to Ld. Counsel for the CD. It is also the plea put forth on behalf of the CD that Mr. Kartik Nayyar, the arguing counsel is not available. In any case he prayed for an adjournment. At his request, the hearing is deferred to 29.02.2024.

IA-576/2024: List along with Invt. Pett-88/2023 on 29.02.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)